



[CRL.APPEAL NO. OF 2025 @ SLP (CRL.) NO.9551/2025]

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. OF 2025
[ARISING OUT OF SPECIAL LEAVE PETITION (CRL.)
NO.9551/2025]

KUSUMLATA

APPELLANT(S)

VERSUS

STATE OF UTTAR PRADESH

RESPONDENT(S)

O R D E R

1. Leave granted.
2. By the impugned order, the High Court has rejected the application for suspension of sentence and grant of bail.
3. Having heard the learned counsel appearing for the parties and on perusal of the counter affidavit filed by the respondent - State, we notice that the appellant who has been convicted for the offence committed under Sections 147, 148, 302/149 of the Indian Penal Code, 1860 and sentenced to undergo life imprisonment has already spent ten years seven months and three days (including remission) and the probability of the appeal being listed in near future or the same may

be taken up immediately in near future being remote and the fact that the appellant being a lady, we are of the considered view that the appellant is entitled to suspension of sentence and grant of bail pending the appeal.

4. In such view of the matter, the appellant is, enlarged on bail subject to such terms and conditions as may be imposed by the jurisdictional Court.

5. The appeal is accordingly allowed.

6. We request the High Court to take up the appeal expeditiously. It is needless to state that both parties to the appeal will extend corporation for early disposal of the appeal.

7. Pending applications including application for intervention being I.A. No.190163 of 2025 stand disposed of.

.....J.
(ARAVIND KUMAR)

.....J.
(SANDEEP MEHTA)

NEW DELHI;
AUGUST 11, 2025.

ITEM NO.53 COURT NO.17 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.
9551/2025

[Arising out of impugned final judgment and order
dated 02-02-2023 in IA No. 1/2019 in Criminal
Miscellaneous Bail Application in Criminal Appeal
No.7975 of 2019 passed by the High Court of
Judicature at Allahabad]

KUSUMLATA Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH Respondent(s)

(IA No. 145039/2025 - EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT, IA No. 145038/2025 -
EXEMPTION FROM FILING O.T.)

Date : 11-08-2025 This matter was called on for
hearing today.

CORAM :

HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Mr. Prashant Pathak, Adv.
Mr. Vijay Kumar Pathak, Adv.
Mr. Abhishek Umar Pandey, Adv.
Mr. Sanjeev Malhotra, AOR

For Respondent(s) : Mr. Ankit Goel, AOR
Mr. Shantanu Singh, Adv.
Mr. Abhi Garg, Adv.

Mr. Jitendra Kumar, AOR
Mr. Rudresh Tripathi, Adv.
Mr. Ankur Mehta, Adv.
Mr. R Maurya, Adv.
Mr. Rajesh Singh, Adv.

UPON hearing the counsel the Court made the following ORDER

Leave granted.

The appeal is allowed in terms of the signed order which is placed on the file. The operative portion of the signed order reads thus:

"4. In such view of the matter, the appellant is, enlarged on bail subject to such terms and conditions as may be imposed by the jurisdictional Court.

5. The appeal is accordingly allowed.

6. We request the High Court to take up the appeal expeditiously. It is needless to state that both parties to the appeal will extend corporation for early disposal of the appeal.

7. Pending applications including application for intervention being I.A. No.190163 of 2025" stand disposed of.

Pending applications shall stand disposed of.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)